ITEM NO.101 COURT NO.8 SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 11867/2025

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR. Appellant(s)

VERSUS

MADHURI SRIVASTAVA & ORS. Respondent(s)

(IA No. 43463/2023 - APPLICATION FOR TAKING ON RECORD, IA No. 36357/2023 - EXEMPTION FROM FILING O.T., IA No. 3730/2024 - EXEMPTION FROM FILING O.T. AND IA No. 43478/2023 - EXEMPTION FROM FILING O.T., I.A. Nos. 320926/2025 and 320928/2025)

WITH
C.A. No. 11868/2025 (III-A)
(IA No. 85027/2024 - APPLICATION FOR SUBSTITUTION AND IA No. 134383/2023 - EXEMPTION FROM FILING O.T., I.A. No. 85027/2024 and 13881/2024)

C.A. No. 11870/2025 (III-A)
(IA No. 209843/2024 - APPLICATION FILED INVOKING INHERENT & DISPENSING POWER, IA No. 138186/2023 - EXEMPTION FROM FILING O.T.)

C.A. No. 11869/2025 (III-A)
(FOR ADMISSION and IA No.134803/2023-EXEMPTION FROM FILING O.T. AND IA No. 134803/2023 - EXEMPTION FROM FILING O.T.)

C.A. No. 11871/2025 (III-A)
(IA No. 179250/2023 - EXEMPTION FROM FILING O.T.)

Date : 29-10-2026 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Appellant(s) Mr. P.N. Misra, Sr. Adv.
Mr. Abhishek Kumar Singh- 2821, AOR
Mr. Abhinav Jaganathan, Adv.
Mr. Harsh Vardhan Singh, Adv.
Mr. Kartik Arora, Adv.

For Respondent(s) Ms. Mridula Ray Bharadwaj- 380, AOR

Mr. Ilesh Shukla, Adv.
Mr. Chetanya Singh, Adv.
Ms. Ria Sachthey, Adv.

Signature Not Verified
Digitally signed by babita pandey
Date: 2026.10.30 17:27:11 IST
Reason:

Mr. Chetan Sharma, Adv.
Ms. Simra Moin, Adv.
Mr. Sarthak Sharma, Adv.

Mr. Nitesh Ranjan, AOR
Mr. Priyanka Swami, Adv.
Ms. Avantika Chaudhary, Adv.
Mr. Ravi Kumar Singh, Adv.
M/S. Ars Associates- 2578, AOR

Mr. Pawan Reley- 3752, AOR
Mr. Sajal Awasthi, Adv.
Mr. Akshay Lodhi, Adv.
Mr. Tanish Rawat, Adv.
Mr. Anil Kumar- 1649, AOR

Mr. Shaurya Sahay- 3311, AOR
Ms. Sharvi Sharma, Adv.
Mr. Aman Jaiswal, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

I.A. Nos. 320926/2025 and 320928/2025 in Civil Appeal No.11867/2025

These applications were filed in the context of deceased respondent No. 1 and notice has been served upon the proposed. legal representatives. The applications are ordered and they are brought on record. Necessary amendments may be carried out in the cause title. Learned counsel appearing for the said legal representatives seeks time to enter appearance and states that he would not be filing any additional counter affidavit on behalf of the newly impleaded legal representatives.

I.A. No. 85027/2024 and 13881/2024 in Civil Appeal No. 11868/2025

These applications were filed by the legal representatives of deceased respondent No. 1 seeking to be brought on record. The applications are ordered.

The legal representatives are impleaded in the place of

deceased respondent No. 1.

Amended Memo of party shall be filed within two weeks from today.

Re-list the appeals on 20.01.2027. The matters shall retain their position in the list on the next date.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)